

## SCHEDULE A

## FORM OF NOTICE TO BE ISSUED TO THE DEFENDANT UNDER SECTION 14



NO. OF SUIT.

In the Court of the Mamlatdar of

.. Plaintiff;

.. Defendant.

TO DEFENDANT—(*name, age, religion, caste, profession and place of abode*).

WHEREAS (*here enter the name, age, religion, caste, profession and place of abode of the plaintiff*) has instituted a suit in this Court against you (*here state the particulars of the plaint*) :

You are hereby summoned to appear in this Court at the village of \_\_\_\_\_ in person or by duly authorised agent on the \_\_\_\_\_ day of at \_\_\_\_\_ o'clock \_\_\_\_\_ m., to answer the above-named plaintiff; and as the plaint will be finally disposed of on that day, you must adopt measures to produce your documents and procure the attendance of your witnesses at the hour and place above fixed; and you are hereby required to take notice that, in default of such appearance at the before-mentioned time and place, the suit will be heard and determined in the absence of yourself and your agent.

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19

(Signed)

*Mamlatdar.*

*Note.*—If you require your witnesses to be summoned by the Court you should make an application to that effect to the Court without delay, so as to allow of the service of the summonses a reasonable time before the within-mentioned date.